GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:582 ANSWERED ON:26.02.2015 SUBSIDY FOR VEHICLES Mishra Shri Daddan;Tanwar Shri Kanwar Singh

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the Government proposes to phase out vehicles older than 15 years or more;

(b) if so, the details thereof and the reasons therefor along with the action taken thereon;

(c) whether the Government proposes to provide 25 per cent subsidy to owners of such old non-commercial (privat

(e) vehicles for purchase of new vehicles by providing 25 per cent subsidy to them; and

(d) if so, the details and status thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) & (b): Section 59 of Motor Vehicles Act, 1988(MV Act) empowers Central Government to specify the life of a motor vehicle having regard to the public safety, convenience and objectives of Motor Vehicles Act, 1988 (MV Act). The Government has not specified age limit for any class or category of vehicles till date, although various rules like rules 82 and 88 of Central Motor Vehicles Rules, 1989 (CMVRs), specify different ages for the purpose of grant of permit to tourist vehicles and tourist cabs; national permit for goods carriages, multi-axle goods carriages, multi-axle trailers etc.

Sub-rule 1 of Rule 88 of CMVRs provides that no national permit be granted in respect of goods carriage, other than multi axle vehicle, which is more than 12 years old,; for multi axle goods carriage vehicle which is more than 15 years old and in respect of multi axle trailer approved to carry Gross Vehicle Weight of more than 50 tons which is more than 25 years old. Rule 82 of CMVRs provides that tourist permit for motor cabs may be given up to 9 years old, and for other motor vehicle, other than motor cab, which are less than 8 years old.

As regards non-transport vehicle i.e. private vehicles, section 41(7) of MV Act, provides that the certificate of registration in respect of motor vehicle other than transport vehicle shall be valid for a period of 15 years. The renewal of registration thereafter is done after fitness test.

(c) & (d): An IMG on General Policies Issues constituted in DHI considered, in its meeting held on 09.02.2014, the NATRIPs report on End of Life of Vehicle and decided that NATRIP will submit the revised report with detailed cost benefit analysis taking into accounts all factors i.e. reduction of CO2, oil saving, mitigation of road savings etc.